

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 998  
TO BE ANSWERED ON 10.02.2025**

**UP-GRADATION OF EPFO PORTAL**

**998. SHRI V K SREEKANDAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether it is a fact that the Employees' Provident Fund Organisation (EPFO) has simplified the process of joint declaration on the EPFO portal by allowing employees to self-correct errors in their personal details, if so, the details thereof;**
- (b) whether it is true that the reforms were part of the EPFO's system updating process termed EPFO 2.0, if so, the details thereof;**
- (c) whether it is also true that the EPFO 3.0 to be launched shall have more advantages than EPFO 2.0, if so, the details thereof; and**
- (d) whether these systems will reduce the workload of EPFO, if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) & (d): Yes. The process of transfer of Provident Fund of a member on change of employment has been modified by allowing employees to self-correct errors in their personal details provided their Universal Account Number (UAN)/Member Identification Number (MID) is linked with Aadhaar. EPFO regularly modifies its standard operating processes so as to ensure 'ease of living' for its members and 'ease of doing business' for establishments covered under EPF&MP Act, 1952.**

**The simplified processes result in reducing the workload at EPFO.**

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